

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 10784 –JK (LD ) of 2025**

**DATED:- 28 - 08 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Cooperative Department as Officer In-charge Litigation (OIC) for the cases mentioned in annexure to this Government Order including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 28 – 08 - 2025

No:-LAW-OIC/08/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Commissioner/ Secretary to Government, Cooperative Department.
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer



**Annexure to the Government Order No. 10784– JK (LD) of 2025 dated 28.08.2025.**

S.No	Court and Case Ref.	Case Title	Officer
1	Central Administrative Tribunal O.A/1187/2025	Mohan Lal VS Union Territory of Jammu and Kashmir & Ors	Sh. Varun Gupta, Asstt. Registrar, Coop. Societies, Ghordi
2	Central Administrative Tribunal O.A./1009/2025	Jagdish Kumar Vs Cooperative Department	Avishake Raina, Senior Auditor, O/o DAO Ramban
3	Special Tribunal (Bench I)	Neelam Vs Sainik Coop. House Building Society	Mr. Devansh Sharma, Asstt. Registrar, Coop. Societies, Marh
4	Special Tribunal (Bench II)	M/s Cooperative Fair price Medical Shop V/S Joint Registrar Spl Cooperative Societies Jammu	Ms. Simranjit Kour, Asstt. Registrar, (Hqr) Coop. Societies, Jammu
5	Special Tribunal (Bench II)	Karandeep Malhotra Vs Joint Registrar Cooperative societies Jammu	Avishake Raina, Senior Auditor, O/o DAO Ramban
6	Municipal Magistrate CNRNO JKJMO20000692013	Mahesh Dass Pangotra Vs Jai Singh & Ors	Mr. Karan Gupta, Asstt. Registrar, Coop. Societies, R.S Pura
7	Forest Magistrate CNR NO JKJMO20081632023	Ganesh Chander Vs Jammu cooperative & Ors	Ms. Gudia Chib, Senior Auditor in o/o DAO Udhampur
8	Principal District And Sessions Judge CNR NO	Suraj Parkash Tara Chand Vs UT of J&K	Mr. Pranav Manhas, Asstt. Registrar (Hqr) to DRCS Samba

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	JKJMO20042052024		
9	Special Excise Mobile Magistrate  CNR NO JKJMO20065932022	Jagdish Kr & ANR Vs Secretary to government	Sh. Kewal Krishan, Asst. Registrar, Coop. Societies, Majalta
10	City Judge  CNR NO JKJMO30095442024	Usha Rani Vs J&K through Chief Secretary	Mr. Ashok Kumar, Asstt. Registrar, (Hqr) in O/o Joint Registrar Audit, Jammu
11	Special Tribunal (Bench II)	Jammu Cooperative Tourism VS Registrar Cooperative Societies, J&K & Ors	Mr. Karan Gupta, Asstt. Registrar, Coop. Societies, R.S Pura

*Reysoyale*

*Jm*